

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 756
TO BE ANSWERED ON- 23/07/2026

DISPOSAL OF CASES UNDER FOREST RIGHTS ACT, 2006

756. SHRI BHASKAR MURLIDHAR BHAGARE:
DR. FAGGAN SINGH KULASTE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has maintained any data regarding the number of Scheduled Tribe (ST) individuals and forest-dwelling tribal families claiming rights over forest land under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if so, the details thereof, State-wise including Scheduled areas of Madhya Pradesh, Chhattisgarh, Jharkhand and other tribal dominated States;
- (b) the total number of individual and community forest rights claims received, approved, rejected and pending under the said Act during the last five years, State-wise;
- (c) whether the Government has assessed the reasons for the large number of rejected and pending claims in various States, if so, the details thereof along with the corrective measures taken by the Government;
- (d) whether the Government has formulated any special action plan to protect the forest rights of tribal communities, empower Gram Sabha and make their rights over minor forest produce and forest resources effective; and
- (e) the steps taken by the Government, in coordination with the State Governments to ensure time-bound recognition of eligible forest land rights of tribal communities and other traditional forest dwellers, including financial and technical assistance provided to the States for effective implementation of the Act?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGA DAS UIKEY)

(a): As per the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (in short FRA) and Rules made thereunder, State Governments and UT Administrations are responsible for implementation of various provisions of the Act while the Ministry of Tribal compiles Monthly Progress Report received from the States/UTs. FRA is being implemented in 20 States and 1 UT. As per the latest information

reported by States and collated under MPR as on 30.06.2026, a total of 54,01,561 claims have been filed by Forest Dwelling Scheduled Tribes (FDSTs) and Other Traditional Forest Dwellers (OTFDs), out of which 25,42,359 claims have been approved (titles distributed), 18,13,232 claims have been rejected. The state wise status including details of Madhya Pradesh, Chhattisgarh, Jharkhand and other tribal dominated states (where FRA is being implemented) is at **Annexure**.

(b): As per reports submitted by States/UT, during the last five years period, i.e. from 30.06.2021 to 30.06.2026, a total of 11,36,602 claims have been filed, 5,41,731 Claims have been approved (Titles Distributed), 29,524 claims have been rejected and 5,65,347 claims are pending for decision. Further, the details of number of claims (individual and community) received, the number of claims approved (Title distributed), Claims rejected, Claims disposed off during the last five years, month- wise and State/UT-wise are available at this Ministry's website- on FRA- MPR- <https://tribal.nic.in/FRA.aspx>.

(c): As per reports submitted by States/UT, as on 30.06.2026 a total of 18,13,232 claims (33.57% of total claims filed) have been rejected. Based on the information received from some of the State Governments, the major reasons for the rejection of claims are - claimed land not occupied before 13th December 2005, duplicate claims filed on the same land, claims on Non-Forest Land, lack of evidence, etc. Further, a total of 10,45,970 claims (19.36% of total claims filed) are pending for decision. It has been observed that the major reasons for pending claims are procedural delays in verification and disposal of claims at the Gram Sabha, Sub-Divisional Level Committee (SDLC) and District Level Committee (DLC) stages. State Government of Karnataka has informed that 88.7% of their pending claims are pending at SDLC level due to lack of public representation in SDLCs. States have been encouraged to fast-track the processing and disposal of pending claims in multiple national level consultation/ meetings/ workshops with States/ UTs, which are held from time to time.

(d): Ministry provides financial support to State Governments under the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) scheme for strengthening Gram Sabhas and Community Forest Resource Management Committees (CFRMCs), including support for constitution and functioning of CFRMCs, preparation and implementation of community-led forest management plans, mapping of potential areas under FRA and support for preparation and execution of CFR Management Plans.

(e): The Ministry of Tribal Affairs, being the Nodal Ministry for administering the legislative matters of FRA, exhorts all State Governments to abide by the provisions contained in FRA and ensure that all eligible claimants are provided the rights which are due to them. Further, this Ministry provides financial assistance for the mapping of potential forest area, which can help state nodal departments for prioritizing and planning of FRA implementation.

Annexure

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 756 regarding “Disposal of Cases under Forest Rights Act, 2006” to be answered on 23.07.2026.

State wise details of claims received, claims approved (Title distributed), Claims rejected, Claims disposed off, as per information received from States/ UT till 30.06.2026:

S. No.	States/UT	No. of Claims received upto 30.06.2026			No. of Titles Distributed upto 30.06.2026			No. of Claims Rejected	Total No. of Claims Disposed off
		Individual	Community	Total	Individual	Community	Total		
1	Andhra Pradesh	285,115	3,294	288,409	226,667	1,822	228,489	58,395	286,884
2	Assam	208,062	8,582	216,644	84,861	2,575	87,436	16,379	103,815
3	Bihar	4,696	0	4,696	191	0	191	4,496	4,687
4	Chhattisgarh	890,220	57,259	947,479	481,432	52,636	534,068	406,787	940,855
5	Goa	9,978	399	10,377	1,250	20	1,270	1,901	3,171
6	Gujarat	183,055	7,187	190,242	98,732	4,792	103,524	2,331	105,855
7	Himachal Pradesh	6,100	868	6,968	942	156	1,098	56	1,154
8	Jharkhand	107,032	3,724	110,756	59,866	2,104	61,970	28,107	90,077
9	Karnataka	289,236	5,940	295,176	15,355	1,345	16,700	262,626	279,326
10	Kerala	44,580	1,018	45,598	29,523	284	29,807	13,216	43,023
11	Madhya Pradesh	766,430	40,975	807,405	260,707	28,754	289,461	244,487	533,948
12	Maharashtra	397,897	11,259	409,156	199,667	8,668	208,335	172,631	380,966
13	Odisha	733,158	36,819	769,977	464,504	9,432	473,936	146,345	620,281
14	Rajasthan	113,162	5,213	118,375	49,215	2,551	51,766	65,921	117,687
15	Tamil Nadu	33,119	1,548	34,667	15,442	1,066	16,508	12,711	29,219
16	Telangana	651,822	3,427	655,249	230,735	721	231,456	94,426	325,882
17	Tripura	201,055	67	201,122	131,615	65	131,680	68,472	200,152
18	Uttar Pradesh	92,972	1,194	94,166	22,537	893	23,430	70,736	94,166
19	Uttarakhand	3,809	3,119	6,928	83	1	84	6,698	6,782
20	West Bengal	131,962	10,119	142,081	44,444	686	45,130	96,587	141,717
21	Jammu & Kashmir	33,233	12,857	46,090	429	5,591	6,020	39,924	45,944
TOTAL		51,86,693	2,14,868	54,01,561	24,18,197	1,24,162	25,42,359	18,13,232	43,55,591
